

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

GULESTAN BLDG. NO. 6, 4TH FLOOR.,

FORT, PRESCOT ROAD, MUMBAI - 1.

ORIGINAL APPLICATION NOS.:

1142/98, 1143/98, 1144/98, 1145/98,

1146/98, 1147/98, 1148/98, 1149/98,

1150/98 and 1151/98.

DATED THE 19TH DAY OF JULY, 1999.

Office 97/152/92
CORAM: HON'BLE SHRI JUSTICE R.G.VAIDMANATHA, VICE CHAIRMAN.

HON'BLE SHRI B.N.BAHADUR, MEMBER(A).

- 1) Shri Shekhar Shivram Chavan
Working as:Postal Assistant,
O.N.G.C. Sub Post Office
Panvel, P.O.410 207. .. C.A.1142/98.
- 2) Shri Pravin Yashwant Lad,
Working as:Postal Assistant,
Panvel Head Post Office,
At P.O.PANVEL-410 206. .. C.A.1143/98.
- 3) Shri Vilas Bhagwan Rane,
Working as:Postal Assistant,
Panvel Head Post Office,
At P.O.PANVEL-410 206. .. C.A.1144/98.
- 4) Shri Vishwanath Vasudeo Rane,
Working as:Postal Assistant,
Panvel Head Post Office,
(Navi Mumbai),
At P.O.PANVEL-410 206. .. C.A.1145/98.
- 5) Shri Mohan Janardan Madan,
Working as:Postal Assistant,
Panvel Head Post Office,
At P.O.PANVEL-410 206. .. C.A.1146/98.
- 6) Shri Anant Dattaram Chavan,
Working as:Postal Assistant,
Palghar Head Post Office,
P.C.PALGHAR-401 404. .. C.A.1147/98.
- 7) Shri Sudhir Narayan Chikane,
Working as:Postal Assistant,
Palghar Head Post Office,
PALGHAR - 401 404. .. C.A.1148/98.
- 8) Shri Chandrakant Ankush Parab,
Working as:Postal Assistant,
Palghar Head Post Office,
PALGHAR .. C.A.1149/98. /

9) Shri Bhupati Sukdeo Ahiwale,
Working as:Postal Assistant,
Palghar Head Post Office,
PALGHAR H.C.-401 404. .. O.A.1150/98.

10) Shri Rajendra Shivram Sakpal,
Working as:Postal Assistant,
Palghar Head Post Office,
Palghar - 401 404. .. O.A.1151/98.

By Advocate Shri S.P. Kulkarni

v/s.

Union of India
Through (Department of Posts).

1. Chief Postmaster General,
Maharashtra Circle, Old G.P.C.Bldg,
Near C.S.T. Railway Station,
2nd Floor, Fort,
At P.C.MUMBAI-400 001.

2. The Assistant Director of Postal Services,
Office of the Chief Postmaster General,
G.P.O. Building, Annexe(New),
5th Floor, Near C.S.T.Railway Station,
Fort, At P.O.Mumbai - 400 001.

3. The Superintendent of Post Offices,
Thane West Postal Division,
At P.C.Mira Road,
DISTRICT-THANE-401 407. .. Respondents in
all OAs.

By Advocate Shri V.S. Masurkar

I O R D E R I (ORAL)

[Per Shri R.G.Vaidyanatha, Vice Chairman]

In all these cases, the applicants are seeking re-allotment to their Home Division. It is also their case that some of the officials have already been given re-allotment in their Home Division though they were not entitled to, but the applicants have been discriminated by the department. Respondents have filed their reply opposing these applications.

After hearing both the sides, we feel that the OA can be disposed of at Admission stage., as the ^{involv} ~~is~~ a short point.

2. The applicants main grievance is that though the department called for applications for allotment of Home Division and though the applicants had given such representations, they were not considered and allotted Home Division.

The applicants had taken up the matter through Union and the Department ^{had} sent a reply rejecting the demand of the Union. It is also brought to our notice that some of the applicants have already been re-allotted to their Home Division.

3. In the circumstances of the case liberty should be given to each of the applicants to make individual representations submitting their case seeking re-allotment to their Home Division. It is for the department to consider each application on merits and dispose of the same according to rules. Needless to say if any adverse order is passed, the applicants can challenge the same according to law.

4. In the result, the OA is disposed of at admission stage giving liberty to applicants to make individual representations to the Competent Authority seeking re-allotment to the Home Division by giving personal and other reasons., within a period of 4 weeks from today. If such representation is received, the Competent Authority shall dispose of the same within three months as per rules. All contentions on merits are left open.

In the circumstances of the case, there will be no orders as to costs.

MEMBER(A)
abp.

VICE CHAIRMAN